

experience, the Company has not been able to implement fully the Government advice given towards the end of 1956.

Cotton Mills

2539. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state how many cotton mills which were producing both yarn and cloth, are now producing only cloth in order to evade taxes?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): None, Sir, with a view to evade taxes.

Sample Count of Population

**2540. { Shri D. C. Sharma:
Sardar Iqbal Singh:**

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No 2151 on the 19th December, 1958 and state whether any decision has since been taken to undertake a sample count of population between March and April every year to determine the growth and migration of the population in the country?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Not yet

Brass and Metal Workshop at Kumbakonam in Madras State

2541. Shri Elayaperumal: Will the Minister of Commerce and Industry be pleased to state the amount allotted by the Central Government to copper and brass metal workshop at Kumbakonam Town in Madras State for the year 1959-60?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): No allocation is made by the Central Government for the individual

schemes of the State Governments for the development of Small Scale Industries. The Central Government only fixes the overall allocation for each State Government and the quantum of Central assistance for the financial year for schemes for the development of Small Scale Industries. Accordingly the Central Government have made an overall allocation (including the State's share) of Rs. 74 lakhs to the Madras Government for 1959-60 for development of Small Scale Industries. Out of this, the allocation by way of Central assistance is Rs. 47 lakhs (Rs. 40 lakhs loan and Rs 7 lakhs grant).

Hotel Workers

2542. Shri Muhammed Elias: Will the Minister of Labour and Employment be pleased to state:

(a) the numerical strength of the hotel workers working in different first and second class Hotels in India at present;

(b) whether there is any proposal before Government to form Wage Board for the hotel workers; and

(c) whether the hotel workers are covered by any labour legislation?

The Deputy Minister of Labour (Shri Abid Ali): (a) The information is not available.

(b) No

(c) Hotel workers are covered by the Industrial Disputes Act, 1947 and the Indian Trade Unions Act, 1926. The Industrial Employment (Standing Orders) Act, 1946 also applies to every industrial establishment wherein one hundred or more workmen are employed. In some of the States they are covered under the Shops and Establishments Acts. In Madras they are covered under the Madras Catering Establishments Act.